

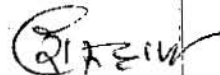
TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, THE 26th FEBRUARY, 1987.

NOTIFICATION
INCOME-TAX

No. 7146 (F.No.176/2/87-ITA.1): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Ramaswamy Temple, Thiruvangad" Tellicherry, (Kerala State) to be a place of artistic importance for the purpose of the said clause.



(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Near Rajouri Garden, New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Cochin with ref. to his letter No.18A/Tech/PR/T.2/86-87 dated, 22-12-1986. He is requested to check up the position regarding the utilisation of donations received in this behalf by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income-tax.
3. All Chambers of Commerce in the State of Kerala.
4. Comptroller & Auditor General of India, New Delhi.
5. The Secretary, Thiruvangad Sree Rama Swamy Kshetra Naveekarana Committee, "Vallabhya", Tellicherry- 670103.



(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.